

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 300 of 2018**

Levni Kindo **Appellant**

Versus

The State of Jharkhand & Ors. **Respondents**

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant : Mr. Arshad Hussain, Advocate

For the Respondents : None

Oral Order

18 / Dated : 23.04.2021

Mr. Arshad Hussain, learned counsel, has appeared and argued the case on behalf of the appellant.

However, none appears on behalf of the respondents in view of the call of the State Bar Council as well as the Advocate' Association of the High Court of Jharkhand who have decided not to appear in the matter for one week due to acute surge in Covid-19 virus.

An affidavit has been filed on behalf of respondent no. 3 on 13.04.2021 in which necessary correction has been made. It appears from the affidavit that the order of termination which was passed after the death of the employee has already been withdrawn.

However, since none is appearing on behalf of the State in view of the call of the State Bar Council as well as the Advocate' Association of the High Court of Jharkhand, we are refraining ourselves from passing any final order today.

Accordingly, put up this matter on 30.04.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)